

**Torture/Harassment of Indian
National in Kuwait**

183. SHRI JOHN F. FERNANDES:
Will the Prime Minister be pleased
to state:

(a) whether Government are aware of various recent press reports stating that Indian nationals in Kuwait, specially domestic staff are harassed and tortured and such cases are hushed up; and

(b) if so, the number of such cases which have come to the notice of Indian Mission in Kuwait and what remedial steps Government have taken to avoid recurrence of such incidents?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI R. L. BHATIA):

(a) Yes Sir.

(b) Since July 1, 1991, 280 such cases; mostly pertaining to domestic staff, have come to notice. Of these, 95 had been repatriated as of July 6, 1992 and 38 still await repatriation as of that date. Upon representation from the Indian Embassy, Kuwait Government has agreed to repatriate at their cost domestic staff who have sought shelter in the Embassy. A centre has also been set up by Kuwait for such persons awaiting repatriation. On the Indian side, the procedures for emigration clearance are designed to prevent to exploitation of Indian domestic staff abroad.

**भारतीय पुलिस को श्रीलंका में प्रवेश
की अनुमति देने से इंकार किया जाना**

186. श्री महेंद्र सिंह लाठर : क्या प्रधान
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्रीलंका सरकार ने राजीव गांधी हत्याकांड और लिट्टे की गतिविधियों की जांच करने के लिए भारतीय पुलिस को श्रीलंका में प्रवेश की अनुमति नहीं दी है ;

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ;

(ग) क्या भारत सरकार श्रीलंका में भारतीय पुलिस के प्रवेश के संबंध में श्रीलंका सरकार से पुनः बातचीत करने का विचार रखती है; और

(घ) यदि हां, तो तत्संबंधी व्यौरा क्या है ?

विदेश मंत्रालय में राज्य मंत्री (श्री आर०एल० भटिया) : (क) से (घ) भूतपूर्व प्रधान मंत्री श्री राजीव गांधी की हत्या की छानबीन कर रहे भारतीय अधिकारियों की दी गई सहायता के एक अंग के रूप में श्रीलंका की सरकार ने छानबीन कर रहे अधिकारियों को श्रीलंका में आने की अनुमति दी है। तथापि, 28 जून, 1992 को श्रीलंका की सरकार ने हत्या के मामले में प्रमुख अभियुक्त के प्रत्यापण के मामले पर श्रीलंका के अधिकारियों के साथ बातचीत करने के लिए केन्द्रीय आसूचना ब्यूरो के वकील की प्रस्तावित यात्रा को स्वीकृति नहीं दी। सरकार ने श्रीलंका की सरकार के इस निर्णय पर खेद व्यक्त किया है।

Settlement of Border Dispute with China

187. SHRI S.K.T. RAMACHAN-
DRAN-

SHRI ARANGIL SREEDHA-
RAN:

Will the Prime Minister be pleased to state the steps taken to settle the border dispute between India and China?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI R. L. BHATIA): Government has intensified efforts to find an early, fair, reasonable and mutually acceptable solution to the boundary question, through peaceful negotiations with China. The India-China Joint Working Group (JWG) on the boundary question was set up following the visit of the then Prime